

for providing terminal facilities at Alleppey by constructing dry dock workshops there to the Kerala Government; and

(b) if so, what is Kerala Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI H. M. TRIVEDI): (a) The Government of Kerala has been addressed to intimate whether this scheme can be accommodated within the allocation of Rs. 140 lakhs already made for Kerala under the Draft Fifth Plan.

(b) No reply has so far been received from the State Government.

Telephone dues of M.P.s.

629. **SHRI S. KUMARAN:** Will the Minister of COMMUNICATIONS be pleased to state:

(a) what is the amount of outstanding telephone dues against Members of Parliament; and

(b) what steps are being taken for the realisation of the dues?

THE MINISTER OF COMMUNICATIONS (DR. SHANKER DAYAL SHARMA): (a) Rs. 8,82,600/- as on 1-4-1976.

(b) The question of recovery of telephone dues is being pursued with the concerned Hon'ble Members. The matter has also been brought to the notice of Lok Sabha and Rajya Sabha Secretariats and the Joint Committee on Salaries and Allowances of Members of Parliament is examining the issue of realization of the dues.

Telephone Exchange in Maharashtra

630. **SHRI DEORAO PATIL:** Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that the telephone exchanges in the major cities in Maharashtra are mostly overloaded;

(b) if so, what steps Government propose to take to increase the capacity of these exchanges; and

(c) what are the operational programmes and financial allocation during the Fifth Five Year Plan period in this regard?

THE MINISTER OF COMMUNICATIONS (DR. SHANKER DAYAL SHARMA): (a) to (c) It is a fact that some of the cities in Maharashtra have a heavy waiting list. Continuous efforts are, therefore, being made to expand the telephone exchanges.

The following is the programme of the proposed expansion during the remaining three years of the Fifth Plan:

1976-77	
Exchange	No. of lines
Bombay-Chembur	600 lines (7200-7800)
Bombay-Mandvi	4000 lines (5000-9000 lines.)
Bombay-Shivaji Park Extn.	2000 lines (4000-6000 lines)
Bombay-Matunga	3000 lines (3000-6000 lines)
Bombay-Cooperage Main	5000 lines.
Bombay-Byculla Main	5000 lines
Nagpur Main	200 lines (8000-8200) lines.
Poona-Sivaji Nagar	300 lines (6600-6900 lines)
Poona-City	4000 lines (6000-10000 lines)
Nasik City	500 lines (2800-3300 lines)
Kolhapur Main	4500 lines
1977-78	
Exchange	No. of lines
Bombay-Khar II Extn.	2000 lines (8000-10000 lines)
Bombay-Byculla SXS	3000 lines (5000-8000 lines)
Bombay-Colaba	1200 lines (5100-6300 lines)
Bombay-Borivili	2100 lines (2600-4700 lines)
Bombay-Borivili Main X	4000 lines
Bombay-Malad	2000 lines (2000-4000 lines)
Kalyan Main	3000 lines

1977-78

Exchange	No. of lines
Jalgaon	300 lines.
Aurangabad Main	2700 lines
Nasik City	600 lines (3300-3900 lines)
Poona Cantt.	900 lines (7200-8100) lines
Poona-Surat Gate Main	3000 lines.

1978-79

Exchange	No. of lines
Bombay-Byculla SXS	2000 lines (8000-10000) lines
Bombay-Powai	2000 lines (4100-6100 lines)
Nagpur	1200 lines (3900-5100 lines)
Nasik Road	300 lines (600-900 lines)
Ahmednagar Main*	2700 lines
Kolhapur	2400 lines (4500* 6900 lines)
Poona Cantt.	600 lines (8100-8700 lines)
Sangli	600 lines.
Poona-Chinchwad Main	3000 lines
Bombay-Malabar Hill Imported	20,000 lines

*Subject to project clearance.

पाकिस्तान द्वारा देय राशि

631. श्री प्रकाशवीर शास्त्री : क्या विदेश मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि लन्दन के एक न्यायालय ने डालमिया सीमेंट लिमिटेड के पाकिस्तान स्थित दो कारखानों के लिये 35 लाख पौंड का स्विस् पंचाट बहाल रखा है ,

(ख) क्या लन्दन के न्यायालयों में इसी प्रकार के कोई मामले न्याय-निर्णयाधीन हैं; यदि हां तो उनका व्यौरा क्या ;

(ग) क्या सरकार पाकिस्तान द्वारा देय राशि को वसूल करने के लिए अन्तर्राष्ट्रीय न्यायालय में समावेदन करने का विचार रखती है; और

(घ) यदि हा. तो इस सम्बन्ध में कब तक निर्णय लिये जाने की संभावना है

†[Outstanding dues from Pakistan]

631. SHRI PRAKASH VEER SHASTRI: Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it is a fact that a London Court has upheld the Swiss Award of £ 35 lakhs in respect of two factories of Dalmia Cement Limited situated in Pakistan;

(b) whether any similar cases are also under adjudication in London Courts, if so, what are the details thereof;

(c) whether there is any proposal under Government's consideration to move the International Court of Justice for the realisation of outstanding dues from Pakistan; and

(d) if so, by when a decision is likely to be taken in this regard ?]

| उप विदेश मंत्री श्री बिपिन पाल दास :

(क) हाई कोर्ट आफ जस्टिस, क्वीन्स बेंच, लंदन ने एक मुकदमे में पंच फैसले को कायम रखा है जो पहले मैसर्स डालमिया सीमेंट लिमिटेड ने और फिर मैसर्स डालमिया डेरी इन्डस्ट्री लिमिटेड ने नैशनल बैंक आफ पाकिस्तान पर दायर किया था ।

(ख) जहां तक सरकार को जानकारी है, लंदन के न्यायालयों में ऐसे कोई और मामले न्यायाधीन नहीं हैं ।

(ग) जी नहीं ।

(घ) प्रश्न नहीं उठता ।

† [English translation.